GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ

LOK SABHA

UNSTARRED QUESTION NO. 3972

TO BE ANSWERED ON 10.08.2017

PRIs Registration

3972. SHRI RAMSINH RATHWA:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the number of Panchayati Raj Institutions (PRIs) registered and working in different parts of the country at present;
- (b) whether Government has set up any monitoring units to review their work;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps taken/being taken by Government in order to improve the working of PRIs in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA)

- (a) As per the information available in the Ministry, 255629 Panchayati Raj Institutions (PRIs) are working in different parts of the country.
- (b) and (c) As per Ministry of Finance (MoF) guidelines, Coordination Committee for Fourteenth Finance Commission (FFC) has been constituted under the Chairmanship of Secretary, Ministry of Panchayati Raj (MoPR) to provide guidance and support to the State Governments and Local Bodies on implementation of the FFC recommendations and also to monitor the releases and utilization of FFC funds. Further, at the State level, High Level Monitoring Committees (HLMCs) have been set up under the Chairmanship of the Chief Secretary towards monitoring and evaluation of utilization of FFC funds. Project Management Units have also been set up by several States at State and District levels to oversee the implementation of other scheme.
- (d) Ministries in Government of India review the progress under various schemes at panchayat level through regular meetings, visits and video conference sessions. Further, States/Panchayats are also encouraged to demonstrate performance through Incentivisation scheme. The Ministry of Panchayati Raj (MoPR) also incentivizes the States which have devolved more functions, funds and functionaries to Panchayats on the basis of preparation of an annual study on Panchayat Devolution Index (PDI) through independent institutions. Mobilisers and coordinators are also sanctioned under Rashtriya Gram Swaraj Abhiyan (RGSA) scheme for the states, where The Provisions of the Panchayats (Extension of the Scheduled Areas) Act, 1996 is applicable.
